

1	2	3
	J&K	18
	New Delhi	-
	Punjab	1
	Rajasthan	10
	Himachal Pradesh	3
Southern	Pondicherry	1
	Tamil Nadu	-
South-West	Karnataka	2
	Kerala	-
Western	Maharashtra	-
	Goa	-
	Daman & Diu, Dadar & Nagar Haveli	-
SCRO	Andhra Pradesh	-
	TOTAL	241

**Awareness about RTE Act**

1036. SHRI B.S. GNANADESIKAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the UNICEF has launched campaign to raise awareness for the Right to Education (RTE) Act and to build support for full implementation of RTE Act throughout the country;

(b) if so, whether Government has also launched awareness programme about RTE Act to bring down drop-out rate, especially in rural areas; and

(c) if so, the details thereof and the steps taken by government for effective implementation of RTE Act in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) UNICEF India has been working in partnership with

Government and other key stakeholders to raise awareness for the Right of Children to Free and Compulsory Education (RTE) Act, and its implementation across the country. UNICEF initiatives include development of advocacy and communication material such as TV spots, posters, and radio jingles. In addition, it has launched "Awaaz Do" a digital campaign for RTE advocacy, wherein 2,20,000 people signed up on the website ([www.awaazdo.in](http://www.awaazdo.in)).

During the current financial year media activities under SSA have focused on creating awareness for the RTE. All print advertisements on SSA carried the RTE message. Several TV spots and radio jingles on RTE have been telecast/broadcast. The Department also designed a tableau on the theme of children's right to education for the Republic Day Parade 2011. In addition, efforts to create awareness on RTE are undertaken through kalajathas in several States.

The Central Government has taken several steps for implementation of the RTE Act including (a) notifying the Central Right of Children to Free and Compulsory Education Rules, 2010; (b) notifying the National Council for Teacher Education (NCTE) as the academic authority under section 23(1) of the RTE Act and the National Council of Educational Research and Training (NCERT) as the academic authority under section 29(1) of the Act, (c) constitution of a National Advisory Council (NAC) under section 33(1) of the Act; (e) harmonization of norms of the Sarva Shiksha Abhiyan (SSA) with the provisions of RTE Act; (d) laying down the minimum qualification for a person to be eligible for appointment as a teacher in schools; (e) consultation at various forums with the State Governments and other stakeholders regarding implementation of the Act (f) revising the fund sharing pattern between the Centre and State Governments for implementing the SSA programme as per the RTE norms.

#### **Indira Gandhi Scholar ship Scheme-single girl child**

1037. SHRI B.S. GNANADESIKAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the number of scholarships provided by Government during last year for single girl child for pursuing higher and technical education under Indira Gandhi Scholarship Scheme for single girl child is very meagre;

(b) whether very few States and beneficiaries have been covered under this programme and whether Government would consider to expand the scheme; and